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കേരള സർക്കാർ  
Government of Kerala  
2020



Regn. No. KERBIL/2012/45073  
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2018-20

# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
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|                     |   | 1196 ചിങ്ങം 2<br>2nd Chingam 1196    |              |      |
|                     |   | 1942 ശ്രാവണം 27<br>27th Sravana 1942 |              |      |

## PART III

### Judicial Department

#### THE HIGH COURT OF KERALA

##### NOTIFICATION

No. B1(A)-54491/2019. 14th July 2020.

In exercise of the powers conferred by Section 11 (3) of the Code of Criminal Procedure 1973, The High Court of Kerala hereby appoints the Officer mentioned in Column (1) of the following schedule to be Judicial Magistrate of the First Class to preside over the Court specified against her name in Column (2) from the date she takes charge and empower her to try, in a summary way, all the offences mentioned in Sub Section (1) of Section 260 of Code of Criminal Procedure, 1973.

##### SCHEDULE

| Name              | Court      |
|-------------------|------------|
| (1)               | (2)        |
| Smt. Veena, V. S. | Thiruvalla |

By order,

P. G. AJITHKUMAR,  
Registrar (Subordinate Judiciary).

Ernakulam.

#### NOTIFICATION

No. DI-1/69978/2010. 16th July 2020.

Sub.—Nomenclature of cases—time extension petitions filed under Section 29 A(4) of the Arbitration and Conciliation Act, 1996—Adopting new nomenclature—Reg.

Ref.—High Court Notification No. D1(A) 2010/1998, dated 11-4-2003.

In partial modification of the notification cited, the High Court of Kerala hereby notifies that the time extension petitions filed under Section 29 A(4) of the Arbitration and Conciliation Act, 1996 shall be numbered as OP (Arbitration Time Extension) [OP (ATE)].

By order,

SOPHY THOMAS,  
Registrar General.

Ernakulam-682 031.

## OFFICE OF THE CHIEF JUDICIAL MAGISTRATE, KOZHIKODE

## NOTIFICATION

No. C1-4697/2020.

14th July 2020.

*Read:*—(1) Order No. B1(A)-76258/2019 (3) dated 15-4-2020 of the Hon'ble High Court of Kerala.

(2) Notification No. B1(A)-76258/2019 (6) dated 30-6-2020 of Hon'ble High Court of Kerala.

In exercise of the powers conferred Under Section 14 (1) of the Criminal Procedure Code 1973 (Act 2 of 1974), the Chief Judicial Magistrate, Kozhikode, hereby defines the local limits of the area within which the Magistrate whose name is specified in Column I of the schedule given below may exercise all or any of the powers vested on him as Judicial First Class Magistrate by the Code and by the High Court, in the local area specified under Column No. III of the said schedule with effect from the date of joining duty.

## SCHEDULE

| Sl. No. | Name of Magistrate and Court  | District  | Local Limits of Police Station Area Wise Jurisdiction   |
|---------|---|-----------|---|
|         | I   | II        | III   |
| 1       | Smt. Wincy Ann Peter Joseph,<br>Judicial First Class<br>Magistrate-I,<br>Kozhikode. | Kozhikode | First and Second Class jurisdiction over the limits of Panniyankara, Chemmangad, Chevayur and Kozhikode Railway Police Stations and Second Class jurisdiction over Kozhikode Town Police Station except the jurisdiction over the cases U/s 138 NI Act in which the cause of action arise within the limits of Kozhikode Town and Panniyankara Police Stations. |
| 2       | Smt. Sreeja Janardhanan Nair,<br>Judicial First Class<br>Magistrate, Koyilandy.     | do.       | First and second class jurisdiction over the limits of Koyilandy and Elathur Police Stations.   |
| 3       | Sri Mithun Roy,<br>Judicial First Class<br>Magistrate, Payyoli.                     | do.       | First and second class jurisdiction over the limits of Payyoli and Meppayur Police Stations.  |
| 4       | Sri Nijesh Kumar, P.,<br>Judicial First Class<br>Magistrate-I,<br>Perambra.         | do.       | First and second class jurisdiction over the limits of Koorachundu and Perambra Police Stations and jurisdiction over the cases of Peruvannamuzhi Forest Range in which the cause of action arise within the limits of Koorachundu and Perambra Police Stations.  |
| 5       | Smt. Dincy Davis,<br>Judicial First Class<br>Magistrate-II,<br>Perambra.            | do.       | First and second class jurisdiction over the limits of Peruvannamuzhi, Balussery and Atholi Police Stations and jurisdiction over the cases of Peruvannamuzhi Forest Range in which the cause of action arise within the limits of Peruvannamuzhi, Balussery, Atholi, Meppayur, Koyilandy and Payyoli Police Stations.  |

Office of the Chief Judicial Magistrate,  
Kozhikode.

(Sd.)  
Chief Judicial Magistrate.

## NOTIFICATION

No. C1-4698/2020.

14th July 2020.

*Read:*—(1) Order No. B1(A)-54491/2019 dated 26-6-2020 of the Hon'ble High Court of Kerala.

(2) Notification No. B1(A)-762578/2019 (3) dated 30-6-2020 of Hon'ble High Court of Kerala.

In exercise of the powers conferred Under Section 14 (1) of the Criminal Procedure Code 1973 (Act 2 of 1974), the Chief Judicial Magistrate, Kozhikode, hereby defines the local limits of the area within which the Magistrate whose name is specified in Column I of the schedule given below may exercise all or any of the powers vested on him as Chief Judicial Magistrate by the Code and by the High Court, in the local area specified under Column No. III of the said schedule with effect from the date of joining duty.

## SCHEDULE

| Sl. No. | <i>Name of Magistrate and Court</i>                               | <i>District</i> | <i>Local Limits of Police Station Area Wise Jurisdiction</i>  |
|---------|---|-----------------|---|
| I       | II  | III             |   |
| 1       | Sri Dinesh, C. R.,<br>Chief Judicial<br>Magistrate,<br>Kozhikode. | Kozhikode       | First Class jurisdiction over the Police Station limits of Kozhikode Town Police Station and RPF except cases U/s. 138 of NI Act, and first and second class jurisdiction over Coastal Police Station, Beypore, Elathur and Vatakara. |

Office of the Chief Judicial Magistrate,  
Kozhikode.

(Sd.)  
Chief Judicial Magistrate.